

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2019 along with IA No.66/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Petitioners : PTC India Limited and Anr.
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Anr.
- Date of Hearing : **28.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Vidhan Vyas, Advocate, TUL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Reeha Singh, Advocate, PSPCL
Ms. Suparna Srivastava, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for Respondent No.1, PSPCL, sought liberty to file a response to Petitioner No.2, Teesta Urja Limited's affidavit dated 25.11.2024.

2. Learned counsel for the Respondent, CTUIL, submitted that on the ground of protracted negotiations between the parties, i.e., Petitioners and Respondent No.1, the undisputed liability of the relinquishment charges to the tune of Rs. 77.30 crores ought not to be deferred any further and the said parties may, thus, be given a last opportunity to arrive at a consensus/settlement, if any.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, PSPCL to file its response as above within two weeks. The Commission also deemed it appropriate to grant final opportunity to the parties to place on record the settlement reached, if any, and/or completion of pleadings within three weeks. The Commission further indicated that no adjournment will be allowed in the future.

4. The Petition, along with IA, will be listed for hearing on **7.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

